

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K.N. CHARY, JUDICIAL MEMBER

ITA Nos.7206 to 7212/Del/2019
Assessment Years : 2011-12 to 2017-18

Shikha Begwani,
9/5, Vasant Vihar,
New Delhi-110017,
PAN-AERPJ8542F
(Appellant)

Vs. ACIT,
Central Circle-6
New Delhi

(Respondent)

Appellant by : Shri Mayank Patwari, Advocate
Respondent by : Shri Gaurav Dudeja, Senior DR.

Date of hearing : 31.12.2020
Date of pronouncement : 31.12.2020

ORDER

PER G.S. PANNU, VP :

These appeals filed by the assessee against the order of the learned CIT(A)-24, New Delhi, all dated 09.05.2019, for the assessment years 2011-12 to 2017-18 respectively.

2. The learned counsel for the assessee, vide letter dated 30.12.2020, has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 31st December, 2020.

Sd/-
(K.N. CHARY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Shekhar

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar